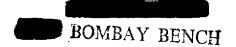


THE CENTRAL ADMINISTRATIVE **TRIBUNAL**



O.A. No. 147/93 T.A. No. ____

198

DATE OF DECISION _

-	Uttam Manulal Kale	Petitioner
	Mr.S.H.Gursahani	Advocate for the Petitionens)
	Versus	.,
	Union of India & 9 Ors.	Respondent
	Mr.V.S.Masurkar for res	pondent No. 1 Advocate for the Respondent(s)
	Mr.M.I.Sethna with Mr.A	.I.Bhatkar for Res.No.2 & 3
	Mr.B.Ranganathan for Re	spondent No.10
CORAM:		
The Hon'dle Mr.	Justice M.S.Deshpande,	Vice_Chairman
The Hon'ble 🚁.	Ms.Usha Savara, Member(4)
1. Whether	Reporters of local papers may be	allowed to see the Judgement?
2. To be re	ferred to the Reporter or not?	
3. Whether	their Lordships wish to see the fa	ir copy of the Judgement?
4. Whether SIPRRND-12 CAT/86-	it needs to be circulated to other I	Benches of the Tribunal?

(M.S.DESHPANDE) VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY

O.A.147/93

Uttam Manulal Kale, 55/A, Dadar, Bombay - 400 014 working as Deputy Commissioner of Police, Thane.

.. Applicant

-versus-

Union of India & 9 O_{rs} .

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande Vice-Chairman

Hon'ble Ms. Usha Savara, Member(A)

Appearances:

- 1. Mr.S.H.Gursahani Advocate for the Applicant.
- ·2: Mr.V.S.Masurkar Counsel for Respondent No.1
- 3. Mr.M.I.Sethna with Mr.A.I.Bhatkar Counsel for Respondents No.2 & 3
- 4. Mr.B.Ranganathán Advocate for Respondent No.10.

ORAL JUDGMENT: Date: 11-6-1993 Per M.S.Deshpande, Vice-Chairman (

Mr.M.I.Sethna counsel for respondents
No.2 & 3 states that a proposal in respect of the
applicant has already been forwarded to the
Union of India and now it is for the Union of India
to consider the case of the applicant. Mr.V.S.
Masurkar states that he would abide by the
statement of Mr.Sethna.

- The anxiety of the applicant's counsel is that unless we give a direction to complete the process within a specified period the fruits of the order would not be available to the applicant before his superannuation which falls on 1996.
- We would, therefore, direct that the case of the applicant be considered by the Union of India within four months from today.

4. With this direction the application is disposed of. Liberty to the applicant to move the Tribunal again if the ultimate decision goes against him.

(USHA SAVARA)

Member(A)

(M.S.DESHPANDE Vice-Chairman

M.